GOVERNMENT OF INDIA COAL LOK SABHA

STARRED QUESTION NO:478
ANSWERED ON:09.05.2012
EMPLOYMENT AND REHABILITATION
Ahir Shri Hansraj Gangaram; Yadav Shri Ranjan Prasad

Will the Minister of COAL be pleased to state:

- (a) the number of persons displaced and provided employment, compensation and rehabilitated by each of the subsidiary companies of Coal India Limited (CIL)during each of the last three years and the current year, company-wise;
- (b) the number of displaced persons yet to be provided with employment, compensation and rehabilitation facilities alongwith the reasons therefor, company-wise;
- (c) the steps taken by the Government and various subsidiary companies of CIL in this regard and the time by which these persons are likely to be provided employment, compensation and rehabilitation;
- (d) whether there is any proposal to amend the existing Resettlement and Rehabilitation policy of CIL in view of the difficulties being faced by the displaced persons/families; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF COAL (SHRI SRIPRAKASH JAISWAL)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 478 FOR 9.5.2012, RAISED BY PROF.(DR.) RANJAN PRASAD YADAV AND SHRI HANSRAJ G. AHIR REGARDING 'EMPLOYMENT AND REHABILITATION'.

- (a): The subsidiary-wise number of persons displaced, provided employment and rehabilitatedduring the last three years and the current year (upto April, 2012) is annexed.
- (b): The number of displaced persons yet to be provided employment, land compensation and rehabilitation and reasons therefor is as follows given annexure.
- (c) to (e): The concerned land owners are being constantly urged to provide proper title documents and to accept land compensation as per provisions of the Coal Bearing Areas (Acquisition and Development) Act, 1957. Coal India Limited has introduced a liberalised new R&R Policy, 2012 with effect from 13.3.2012 to meet the reasonable aspirations of the project affected persons. The revised R&R Policy of CIL, 2012, provides multiple options to the land losers for compensation as per eligibility including employment/ lump sum compensation/ annuity and greater flexibility to the Board of Subsidiary Companies to take decisions for other modalities in reference to unique conditions prevailing in the Subsidiary Companies.